- (b) whether the amount of fine of Rs 15,000 recently imposed on the Hotel for the breach of excise rules would also be debited to the subsequent account of expenditure, and
- (c) who was responsible for the acts which resulted in aforesaid fine?]

## पर्यटन तथा नागर विमानन मंत्री (डा॰ कर्ण सिंह) : (क)

(लाख रायों मे)

च्यय . . 113 30 भ्राय . . 148 87

- (ख) यह राणि जुर्माना नहीं बल्कि एक बढी हुई फीम थी। 15,000 रुपये की बढी हुई लाइसेस फीस के विरुद्ध एक अपील दायर की गई है, और दिल्ली प्रशासन के स्राबकारी स्रायुक्त से 'स्टे स्रार्टर' प्राप्त कर लिया गया है।
- (ग) गलतफडमी होटल की "विलिग" प्रणाली के परिणामस्वरूप पैदा हु जिसके अनुसार 10 बजे रात के बाद प्रस्तृत बिलो पर ग्रगले दिन की तारीख डाली जाती थी यह प्रणाली श्रब बदल दी गयी है।

† THE MINISTER OF TOURISM AND CIVIL AVIATION (DR KARAN SINGH

(a)

Rs. in lakhs.
Expenditure .. 113.30
Income .. 148.87

- (b) This amount was not a fine but an enhanced fee. An appeal against the enhanced licence fee of 15,000 has been lodged and a 'stay o'der' obtained from the Excise Commissioner, Delhi Administration
- (c) The misunderstanding arose as the result of the billing system in the hotel according to which bills presented after 1000 pm. used to be marked with the date of the next day. This system has now been changed.]

LEVY OF FEE ON PERSONS GOING ABROAL

1395. SHRI NIRANJAN VARMA. SHRI M. K MOHTA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) the amount of levy which is to be charged from each individual gone abroad as per orders issued in this regard:
- (b) the estimated yield of revenue per year as a result thereof.
- (c) whether the proceeds on this account will be utilized for the improvement of international airports only; and
- (d) the names of the countries which have imposed such levy?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) (a) Effective from 1st April 1969, a Passenger Service fee of Rs 15 per head is payable by passengers proceeding from the four international airports for a destination abroad.

- (b) It is estimated to yield a revenue of Rs. 45 lakhs per annum.
- (c) Under the present arrangement it will be credited to the Consolidated Fund of India
- (d) A list of 69 countries which impose such levy is attached. [See Appendix LXVII, Annexure No. 88].

## काइमीर, ब्रासाम ब्रीर राजस्यान में पाकिस्तानी जासूस

139 6. श्री दत्तोपन्त ठॅगड़ी: क्या गृह-कार्य मत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले दो वर्षे के दौरान काण्मीर, झासाम तथा राजस्थान में कितने पाकिस्तानी जासस गिर्फतार किये गये !
- (ख) उनमें से कितनों पर मुकदमें चलाये गये ग्रीर कितनों को मजाये मिली, ग्रीर
- (ग) उक्त कालावधि में कितने लोगों को वापिस पाकिस्तान भेज दिया गया ?

<sup>†[]</sup> English translation.

<sup>199</sup> RS-4.